

[श्री शिव चन्द झा]

ने मानव की इन सफलताओं का अभिनन्दन किया था। जब मानव चांद पर पहुंचा था तो उसका भी हम लोगों ने अभिनन्दन किया था। चांद पर झण्डा गाड़ा गया, यह दुनिया के सभी लोगों के लिए प्रसन्नता की बात थी, चाहे वह झण्डा किसी भी देश का हो। इसलिए मेरा कहना यह है कि दुनिया में कहीं भी वैज्ञानिक तरक्की होती है तो उससे विश्व के सभी मानवों को फायदा होता है। दुनिया के अन्दर स्काईलैब के कारण खतरा पैदा हो गया है यह अमेरिका की तरफ से पैदा हुआ है। इस बात की संभावनाएँ हैं कि जहाँ भी यह गिरेगा उससे नुकसान होने की संभावना है। इसलिए अमेरिका को इस नुकसान के लिए कम्पेंसेशन देना चाहिए। मैं जानना चाहता हूँ कि अगर भारत सरकार को इस स्काईलैब के कारण कोई खतरा मालूम होता है तो क्या हमारे प्रधान मंत्री जी ने श्री जिमी कार्टर को इस संबंध में कोई पत्र लिखा है और अमेरिका की सरकार के सामने कोई विरोध प्रकट किया है? अखबारों में हमने देखा है कि प्रधान मंत्री ने लोक सभा में कहा है कि हमने इसके लिए प्रोटेस्ट किया है। यह बहुत अच्छी बात है। अगर आपने कोई प्रोटेस्ट किया है तो अमेरिका की सरकार ने आपको क्या उत्तर दिया है, उनका जवाब मैं जानना चाहता हूँ। इसके साथ-साथ मैं इतना और कहना चाहता हूँ कि इस तरह के खतरे आने वाले दिनों में भी होंगे। इसलिए भारत सरकार को स्पेस साइंस में और भू-मंडल विज्ञान में प्रगति करने के लिए और अधिक पैसा खर्च करना चाहिए और उसके लिए ज्यादा से ज्यादा तैयारियाँ करनी चाहिए ताकि यदि भविष्य में इस प्रकार की कोई संभावना हो तो हम उस खतरे का मुकाबला कर सकें। मैं चाहता हूँ कि भारत सरकार इन सब बातों के मुताल्लिक हम लोगों को जानकारी दे और प्रधान मंत्री जी इस संबंध में खुद बयान

दें क्योंकि वे खुद इस विभाग के भी मिनिस्टर हैं और इस सदन को बतायें कि इस संबंध में उन्होंने कौन-कौन सी तैयारियाँ की हैं।

SHRI S. W. DHABE (Maharashtra): Sir, he has not replied about the Skylab. Why should he not reply and tell to the House the steps the Home Ministry is taking for the protection of the people? A statement should be made.

REFERENCE TO THE REPORTED DISMISSAL OF 200 TEACHERS OF RAJASTHAN UNIVERSITY

DR. V. P. DUTT (Nominated): Sir, this may be a season for dismissals—dismissal of the Central Government, dismissal of the provincial Governments. But I am trying to draw the attention of the hon. Minister of Education to a very sad news that I read in yesterday's newspapers, that 200 teachers of Rajasthan University have been dismissed. Sir, I do not want to speak about Rajasthan alone. I would like to say that if a Vice-Chancellor cannot protect the security and dignity of the teachers, that Vice-Chancellor has little business to remain in his office. But I think this problem is not exclusive to Rajasthan. This problem is now plaguing all the Central universities over the question of the so-called temporary teachers. Sir, most of these teachers were selected through regular procedures, through regular advertisements and through regular selection committees. But unfortunately because of the shift to the 10-2 scheme there is fall in the enrollment of students, and, therefore, now there is a disturbance between what was previously considered as the student-teacher ratio. I am speaking of the old concept. And it is because of that this problem has arisen. I remember that the hon. Minister of Education had told us in this House that he would see to it that there was no retrenchment as a result of the

introduction of the 10+2 system. This was said by the previous Education Minister, and I believe it was repeated by the present Education Minister also. Now that he is here fortunately, I would like to request him to address his mind to this problem which is now creating a sense of insecurity and spreading fear among the teachers in all the universities of this country. This problem should be tackled now on the basis of not the old out-dated concept of student-teacher ratio, but a new concept of workload or whatever other concept. I would like to suggest the concept of work now. But certainly you cannot have mass dismissal of thousands of teachers of the universities. We may dismiss the Central Government but we cannot dismiss the teachers. Thank you.

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REFERENCE TO ARREST AND RELEASE ON BAIL OF SHRI LAKSHMANA MAHAPATRO, MEMBER RAJYA SABHA

SHRI BHUPESH GUPTA (West Bengal): Sir, I have taken special permission to raise the matter involving a Member of our House, my colleague, Mr. Lakshmana Mahapatro, in the background relating to this case.

Sir, as you know in Orissa the Janata Party is in power. The Government is headed by a former Member of this House, Shri Neelmany Routray. Shri Lakshmana Mahapatro who is the Whip of our group here and has been a Member of this House for quite some time, five years or more, was arrested on 17-6-1979 on certain strange charges of attempted murder, conspiracy to murder and dacoity. Here is the dacoit, the person who wanted to commit murder and conspired to attempt murder. He was arrested by that Government. He was not only arrested but released on bail. They have of course notified it to the Rajya Sabha Secretariat. The message is:

“Shri Lakshmana Mahapatro Member, Rajya Sabha is involved in Chatrapur P.S. case No. 39 dated 21-5-79, u/s 120-B, 307/395 IPC. On 31-5-79 Sessions Judge Ganjam-Boudh Berhampur ordered to release him on bail in the event of his arrest in the case *vide* criminal misc. case No. 144/79. Shri Mahapatro was arrested by IOI/C Chatrapur PS on 17-6-79 and was released on bail.”

This is the notification. Sir, you have to consider whether we can bring in a privilege motion against the official who carried out his arrest. In any case your office should enquire, when such charges have been built, what the bases are on which the charges have been made. Now, Sir, it is all a false case. I myself went last month to Cuttack to make an enquiry about what was going on there. I found out the Member is here—that when these incidents took place, he was in Delhi. He could not have been in Delhi and at the same time attempting to commit a murder in Ganjam district. Obviously this is not physically possible. But that did not deter the authorities. Now this has been done with a view to preventing him from carrying on his work as a Member of Parliament and representing the Opposition point of view in Orissa. All over the Ganjam district, a reign of terror has been let loose under the direction of a Minister of State. His name is Harihar Swain-not Swine; I do not know which should have been better in this case an MLA of the district. After he became a Minister of State in the Nilmony Routray Government, he started organising hooligans and goondas, anti-social elements, drunkards, all types of the scum of the earth, in order to attack the Communist Party and its workers. Sir, what happened? Gangs were going round all over the district, raiding homes, molesting in some cases women, attacking houses, trying to loot those houses and so on. This kind of thing was going on in the towns as well as in the villages. And what was the offence? The Communist